

**BEFORE THE HONOURABLE NATIONAL GREEN**

**TRIBUNAL**

**SOUTHERN BENCH, CHENNAI**

**Original Application No.312 of 2024 (SZ)**

Tribunal on its own motion Suo Motu based on  
the news item in The New Indian Express,  
Chennai Edition dt. 17.12.2024, titled  
"Kerala's Medical Waste dumped in Nellai Villages" : Applicant(s)

Vs

The Principal Secretary to Government of  
Tamil Nadu & Others : Respondent(s)

**REPORT FILED BY THE MEMBER SECRETARY FOR AND ON**

**BEHALF OF THE KERALA STATE POLLUTION CONTROL BOARD**



Standing counsel for the 6th respondent

**Rema Smrithi. V. K., Advocate  
Additional Standing Counsel,  
National Green Tribunal, (SZ), CHENNAI**

**BEFORE THE HONOURABLE NATIONAL GREEN**

**TRIBUNAL**

**SOUTHERN BENCH, CHENNAI**

**Original Application No.312 of 2024 (SZ)**

Tribunal on its own motion Suo Motu based on  
the news item in The New Indian Express,  
Chennai Edition dt. 17.12.2024, titled

"Kerala's Medical Waste dumped in Nellai Villages" : Applicant(s)

Vs

The Principal Secretary to Government of  
Tamil Nadu & Others

: Respondent(s)

**VOLUME-1**

**INDEX**

Sl. No.	Description	Page
1.	Report filed by the Member Secretary for and on behalf of the Kerala State Pollution Control Board	1-15

Dated this the  
**Rema Smrithi. V. K., Advocate**  
**Standing Counsel for the 6th Respondent**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

**SOUTH ZONE, CHENNAI**

**Original Application No.312 of 2024 (SZ)**

Tribunal on its own motion SUO MOTU based on the news item in 'The New Indian Express, Chennai Edition dt: 17.12.2024, titled "Kerala's Medical waste dumped in Nellai Villages"

: Applicant(s)

Vs

The Principal Secretary to Government of Tamil Nadu & Others

: Respondent(s)

**REPORT FILED BY THE MEMBER SECRETARY FOR AND ON BEHALF OF**  
**THE KERALA STATE POLLUTION CONTROL BOARD**

I, Dr.Sheela A.M., aged 55 years, working as Member Secretary, Head Office, Kerala State Pollution Control Board, Thiruvananthapuram. I am the 6th Respondent in the original application no 312/2024. I know the facts and circumstances of the case. The factual submissions made hereunder are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.It is respectfully submitted that cognizance was taken Suo Motu by the Honourable National Green Tribunal based on the news



*Sheela A M*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETRY**

item published in daily, 'The New Indian Express', 'The Times of India' and in the vernacular dailies viz., 'The Hindu' and 'Dinamalar' dated 18.12.2024 in the matter of dumping of biomedical, food, plastics and other wastes brought from Kerala in Kodaganallur and Palavoor Villages, of Tirunelveli district in the State of Tamil Nadu. Subsequently the Honourable Tribunal vide order dated 19.12.2024, has directed the State of Kerala and the Kerala State Pollution Control Board (KSPCB) to take strict action to remove the waste dumped within a period of 3 (three) days from the date of the order and to file the action taken report. In compliance with the order of the Honourable Tribunal, a counter affidavit dated 23.12.2024 stating compliance of the directions of the Hon'ble NGT was submitted by the Kerala State Pollution Control Board before the Hon'ble NGT.

1. It is humbly submitted that the Chief Secretary of Kerala convened an urgent meeting on 19-12-2024 itself in view of the gravity of the case. In order to ascertain the situation, joint inspection was conducted on 20-12-2024 by the officials from Kerala PCB, Corporation of Trivandrum and experts from IMAGE for assessing the quantity of waste to finalize the mode of disposal to be adopted. The officials from Tamil Nadu were also present during the inspection. The experts from IMAGE were included in the inspection team based on their expertise in identifying and evaluating the incidents involving biomedical wastes. The joint team inspected six locations identified by Tamilnadu officials. Waste was found to be dumped in six locations namely Vadakku Ariyanayaki Puram, Vellarikkulam, Kodakkanalloor, Pazhavor, Kondanagaram and Bharathiyar Nagar. The waste was found in isolated areas and no habitation nearby. A large quantity of general garbage (paper, plastic, cardboard, plastic), sanitary waste, and food wastes were found in mixed form. One yellow bag and one red bag were found along with the above waste. IMAGE officials identified those two bags as supplied by them to Regional Cancer Centre. Only a



*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

small quantity of biomedical waste (approximately 50 to 100kg) (catheter, syringes, used gloves, dressings, tubing, blood collection vacutainer, injection vials) was found. A copy of the inspection report is produced herewith and marked as **Annexure-R6(A)**.

2. It is respectfully submitted that the work for the removal of waste from the sites started on 22.12.2024 by the Clean Kerala Company in the presence of the officials of Kerala PCB, Corporation of Trivandrum. officials of Police, officials of District Administration and the operation was completed on 23.12.2024. A copy of the Execution report is produced herewith and marked as **Annexure - R6(B)**. Clean Kerala Company has made the arrangements for the removal of wastes from the site and as per their report No. A1/2377/CKCL/2024/OA312/PCB dated 15.1.2025, 383.375T of mixed waste has been collected from the sites of Vadakku Ariyanyakapuram; Vellalankulam; Kodaganallur; Palavoor; Kondanagaram; and from Bharatheeyar Nagar. A copy of the report from Clean Kerala Company is produced herewith and marked as **Annexure - R6(C)**.
3. It is respectfully submitted that the waste retrieved from Tamil Nadu is stored in godowns and in KEIL. A meeting was convened by the Local Self Government Secretary on 6.1.2025 on the scientific disposal of the above wastes and it was decided to dispose of those wastes through cement plants and by biomining and further course of action to be taken on the matter was sorted out in the meeting. A copy of the minutes of the proceedings is produced herewith and marked as **Annexure- R6(D)**.



*Sheela*

**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

4. It is humbly submitted that in Kerala, there are two Common Biomedical Waste Treatment Facilities (CBWTFs) - IMAGE and KEIL- having capacity of 55.8 TPD and 16 TPD respectively. In compliance with the order of Hon'ble NGT explanation from both the facilities were called for. Copies of reply submitted by the facilities are produced and marked as **Annexure-R6(E1) & AnnexureR6(E2)**.
5. Regarding the common biomedical treatment facilities in Kerala, it is humbly submitted that there are two common biomedical waste treatment and disposal facilities(CBWTF) in the State one is at Palakkad by IMAGE and the other at Ernakulam by Kerala Enviro Infrastructure Limited. CBWTF of IMAGE has a capacity of 55.8 TPD and that of KIEL has a capacity of 16 TPD.The total quantity of biomedical waste generated from the Health Care Facilities in the State is 68.1TPD and the capacity is adequate to cater to the needs of the health care facilities in the State.
6. It is humbly submitted that the IMAGE (IMA Goes Eco-friendly) established the IMAGE CBWTF Plant at Kanjikode (Palakkad), and commissioned on the 14th December 2003 for the scientific management of biomedical waste generated from health care establishments across the state of Kerala. The biomedical waste generated from 20,000 plus healthcare establishments is managed by IMAGE. The segregated biomedical waste is collected, transported to the CBWTF, scientifically treated and disposed of at the IMAGE Plant at Palakkad. The plant is situated in Kanjikode Industrial Area, Palakkad. IMAGE has the sanctioned capacity to treat 55.8 Metric Tons & installed Capacity to treat 78 Metric Tons of Biomedical waste per day. On average, about 54 Tons of Biomedical waste reaches the IMAGE plant daily, of which 25-30 tons of incinerable waste (collected in



*Sheela A.M.*  
Dr. SHEELA A. M.  
MEMBER SECRETARY

yellow bags), 20-25 tons of autoclavable waste (collected in red bags), 3-5 tons of glassware and metals (collected in blue boxes), and 1-2 tons of sharps (collected in white puncture-proof containers). IMAGE is affiliated with 21,101 healthcare institutions (19042 private and 2059 government) across the state of Kerala (as of 30.09.2024).

7. It is submitted that IMAGE plant machinery includes Six Biomedical Waste Incinerators with a total capacity of up to 48 TPD and all are equipped with advanced Air Pollution Control Devices (APCDs) to manage emissions effectively. OCEMS (Online Continuous Emission Monitoring System), AQME (Air Quality Monitoring Equipment), and SPMs (Suspended Particulate Matter Monitors) are used to monitor and control emissions, integrated with CPCB server. Six Autoclaves with a total capacity up to 25 TPD designed to sterilize infectious waste such as plastics and sharps are installed. An MBBR Technology Effluent Treatment Plant with the capacity to handle 450 KLD(OEMS - Operational Emission Monitoring Systems) are installed to ensure compliance with regulatory standards) and a Sewage Treatment Plant with the capacity to manage 25 KLD for disinfecting all the effluents coming out during treatment of the waste & liquid waste.
8. It is submitted that the movement of these waste collection vehicles is continuously monitored via GPS, while the waste collection process is managed through an integrated CRM software system. Regarding proper segregation of waste, Bar-coded-Color-coded bags and containers are provided to all affiliated HCEs through IMA PEPS Scheme through their authorized dealers, for the collection of the segregated biomedical waste at source itself. Regular & repeated training is given to all the affiliated



*Sheela A M*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

healthcare institutions from health care facilities. Regarding transportation, IMAGE employs a fleet of 78 GPS-enabled covered trucks for the collection and transportation of biomedical waste. The vehicle management and tracking are facilitated through dedicated software (AVL View: <https://app.avlview.com>), with login credentials also provided to the Kerala State Pollution Control Board (KSPCB) for real-time vehicle movement tracking.

9. It is respectfully submitted that IMAGE was one of the first CBWTFs to implement Central Pollution Control Board's barcode-based biomedical waste management system to track and monitor each waste bag from the collection point to its scientific treatment at the IMAGE CBWTF Plant in Palakkad. Healthcare establishments scan and weigh the barcoded bags at their premises before handing them over to IMAGE. When the IMAGE collection staff arrives at the healthcare establishment, they scan the QR code displayed there. Once scanned, the details of the barcoded bags are automatically captured in our CRM software, which is integrated with the Central Pollution Control Board application. This ensures that each bag remains traceable until it reaches the CBWTF Plant in Palakkad. Thus the collection mechanism is also continuously monitored by the Central Pollution Control Board. Further the vehicles are also being connected to the Kerala State Pollution Control Board's Online Vehicle Tracking Portal developed as per the order of the Hon'ble National Green Tribunal.

10. It is respectfully submitted that the second Common Bio-Medical Waste Treatment Facility (CBWTF) of Kerala Enviro Infrastructure Limited (KEIL) is set up as an integrated facility along with Hazardous Waste treatment and disposal facility (HWTSDF) in Ambalamedu, Kochi. The



*Sheela A. M.*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

CBWTF of KEIL has a capacity to treat 16MT/day bio-medical waste generated from various health care institutions in Kerala state. Major equipment are: Rotary incinerator, 2 nos., 250 kg/hr capacity, Autoclaves, 2 nos., 1000l/batch capacity, Shredder, 1 no., 350 kg/hr.capacity. A 100Kl/day capacity Effluent Treatment Plant also installed in the plant to treat the effluent generated. At present CBWTF of KEIL is collecting, transporting, treating and disposing biomedical waste from Government HCFS in districts of Ernakulam, Alappuzha, Kottayam, Pathanamthitta, Idukki and Malappuram. Apart from the government HCFs, KEIL is also collecting, transporting, treating and disposing of biomedical waste from a few private HCFs in the above-mentioned districts and from District of Thrissur. KEIL is giving service to 1110 Healthcare facilities (645 Government and 465 private) for a bed strength of 22,348. Domestic sanitary waste is also treated in this Common biomedical waste treatment facility and altogether the total quantity of biomedical waste disposed of by KEIL is 15-16 MT/day. This CBWTF is also connected to Central Pollution Control Board's Barcode-based biomedical waste management system to track and monitor each waste bag from the collection point to its scientific treatment. Thus the collection mechanism is also continuously monitored by the Central Pollution Control Board. Further the vehicles are also being connected to the Kerala State Pollution Control Board's Online Vehicle Tracking Portal developed as per the order of the Hon'ble National Green Tribunal.

11. It is humbly submitted that the Board has directed 325 Healthcare Establishments in the State to check the proper segregation/ unauthorized sale of Red category biomedical waste and for compliance with Biomedical Waste Management Rules-2016 vide letter dated 27-12-2024. The copy of

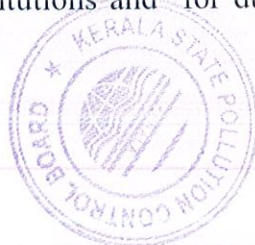


*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

the letter is produced herewith and marked as **Annexure R6(F)**. Replies received are being reviewed.

12. It is humbly submitted that the Kerala State Pollution Control Board has recruited technical staffs at district level to conduct inspection drive at waste collection centres, Material Collection Facilities, Resource Recovery Facilities and Waste Management Facilities in local bodies and in Health Care Facilities to ensure the compliance of Solid Waste Management Rules and Biomedical Waste Management Rules. The copy of the proceedings of the same is produced herewith and marked as **Annexure R6(G)**. The inspection drive has been initiated and the matter is being followed up.

13. It is respectfully submitted that M/s Sunage Eco Systems Private Limited was engaged in the collection of wastes from M/s. Regional Cancer Centre; M/s. Kovalam Resorts Private Limited(The Leela Kovalam, A Raviz hotel). Kerala State Pollution Control Board had issued registration KSPCB/TV/White Category/10006036/2022 dated 14.07.2022, for the storage of 4.53592 Tonnes/day of waste scrap (metal,plastic etc)in survey No. of 287/4-1, a copy of which is produced herewith and marked as **Annexure R6(H-1)**. The Board inspected their storage area on 21.12.2024 and found that a large quantity of mixed wastes were stored without segregation. The Board has revoked the registration issued to the said unit vide order KSPCB/TV/White Category/10006036/2022 dated 30.12.2024 for violating the conditions of registration. The copy of the Revocation order is marked and produced herewith as **Annexure R6(H-2)**. The Board has initiated legal action under the provision of Section 19 of the Environment (Protection) Act, 1986 for collecting non segregated wastes from various institutions and for dumping wastes in Thirunelveli and the



*Sheela A M*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

copy of the Legal notice is marked and produced herewith as **Annexure R6(H-3)**. Notice dated 17.01.2025 for levying environmental compensation of Rs. 44,55,750/- ( Rupees Forty Four Lakh Fifty Five Thousand Seven Hundred and Fifty only ) has been issued to the unit and is marked and produced herewith as **Annexure R6(H-4)**.

14. It is humbly submitted that the establishment of Hotel Leela was inspected on 18.12.2024 and observed that on checking the log book of food waste collection ,an average 2400kg is disposed through Sunage Ecosystems Pvt Ltd.All other wastes namely plastics,bottles etc are also disposed through this above mentioned agency. The Board has initiated legal action under the provision of Section 19 of the Environment (Protection) Act, 1986 and the copy of the Legal notice dated 15.01.2025 is marked and produced herewith as **Annexure R6(I-1)**. Notice dated 17-01-2025 for levying environmental compensation of Rs. 51,00,000/- (Rupees Fifty One Lakh only ) has been issued to the unit and is marked and produced herewith as **Annexure R6(I-2)**. Consent revocation order has been issued to M/s. Hotel Leela vide order KSPCB/2089/2024-EE-1 dated 10-01-2025, a copy of the same is produced herewith as **Annexure R6(I-3)** for giving mixed waste to the collecting agency and improper segregation and thereby violating Solid Waste Management Rules 2016. M/s. Hotel Leela has submitted the reply vide letter dated 14.01.2025 informing that additional facilities now being set up will further ensure that hotel activities are fully compliant with the Environment (Protection) Act, 1986 & Rules thereunder and they have submitted the consent application. A copy of the reply is produced herewith and marked as **Annexure R6(I-4)** and action is being taken for its verification and for further procedures.



*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

15. It is humbly submitted that the Regional Cancer Centre was inspected on 18.12.2024 and observed that some general wastes in green covers are kept inside the bio-medical waste segregation area. They have an agreement with Sunage Ecosystems Pvt Ltd. Food wastes are also taken to pig farms. Consent revocation order has been issued to M/s. Regional Cancer Centre vide order KSPCB/2089/2024-EE-1 dated 07-01-2025-, a copy of the same is produced herewith as **Annexure R6(J-1)** for giving mixed waste to the agency and improper segregation and thereby violating Solid Waste Management Rules and Biomedical Waste Management Rules, 2016. Ms. Regional Cancer Centre has submitted the consent application on 15.01.2025 and action is being taken for compliance verification and for further procedures. Legal action has been initiated against the unit under the provision of Section 19 of the Environment (Protection) Act, 1986, the copy of the Legal notice dated 15-1-2025 is marked and produced herewith as **Annexure R6(J-2)**. Notice dated 17-01-2025 for levying environmental compensation of Rs. 10,06,250/- (Rupees Ten Lakh Six Thousand Two Hundred and Fifty only) has been issued to the unit and is marked and produced herewith as **Annexure R6(J-3)**.

16. It is humbly submitted that M/s. Credence Hospital was inspected on 18-12-2024 and observed that paper and food wastes are disposed of through a Corporation approved agency Use Again Systems which has no registration/consent from the Board. Consent revocation order has been issued to M/s Credence Hospital vide order PCBRTM/3/2025-AE2 dated 16-1-2025 for giving mixed waste to agency namely M/s Use Again, which has no registration/consent of the Board and improper segregation and thereby violating Solid Waste Management Rules and Biomedical Waste Management Rules, 2016, a copy of the same is produced herewith as



*Sheela*  
Dr. SHEELA A. M.  
MEMBER SECRETARY

**Annexure R6(K-1).** Legal action has been initiated against the unit under the provision of Section 19 of the Environment (Protection) Act, 1986 , the copy of the Legal notice dated 15-1-2025 is marked and produced herewith as **Annexure R6(K-2).** Notice for levying environmental compensation of 6,90,000/- ( Rupees Six Lakh Ninety Thousand only ) has been issued to the unit and is marked and produced herewith as **Annexure R6(K-3).**

17. It is respectfully submitted that M/s. Use again was engaged in the collection of wastes from M/s. Credence Hospital. They have not obtained any consent or registration of the Kerala State Pollution Control Board. The Board has sought for explanation in this regard and action is being taken on the matter. A copy of the said notice is produced herewith and marked as **Annexure R6(L).**
18. The Hon'ble NGT had initiated another OA 100/2021 and OA 164/2023 regarding the illegal dumping of waste from Kerala to Tamil Nadu. As per order dated 29-7-2021 of Hon'ble NGT in OA 100/2021, Kerala Government issued guidelines for registering vehicles transporting waste vide GO(Rt) No. 1673/2021/LSGD dated 6-9- 2021. As per GO (Rt) No. 2485/2021/LSGD dated 6-12-2021, State level committee and District level Committees were constituted for monitoring and implementation of aforesaid guidelines. The copy of the G.O is produced herewith and marked as **Annexure R6(M-1) & Annexure R6(M-2).**
19. It is respectfully submitted that as per the GO (Rt) No. 2485/2021/LSGD dated 06-12-2021 of the Local Self Government, the Local Self Government may engage authorized agencies/organisations for removal of non recyclable wastes provided they possess valid consent from KSPCB and valid agreement/MOU with disposal facility such as cement plants. The process for selection of such agencies is specified in the said Government



*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

order. Registration of all vehicles with hiring agency, GPS vehicles, detailed manifest system are envisaged in the said Government order.

20. It is humbly submitted that the Secretary, Thiruvananthapuram Corporation was also directed by the Board vide letter dated 20.12.2024 to take the necessary action to review the waste management practices of the agencies within the jurisdiction, including the mode of collection, transportation and disposal facilities employed. The copy of the letter of the same is produced herewith and marked as **Annexure R6(N-1)**. The Board vide letter dated 31.12.2024 directed the Secretary, Thiruvananthapuram Corporation to ensure the waste are being properly segregated and handed over to authorized waste collectors and further to CKCL. The copy of the letter of the same is produced herewith and marked as **Annexure R6(N-2)**. Again instructions have been given to the Thiruvananthapuram Corporation vide letter dated 12.01.2025 to furnish the details as envisaged in the GO (Rt) No. 2485/2021/LSGD dated 6.12.2021, a copy of which is submitted herewith as **Annexure R6(N-3)**.

21. It is humbly submitted that the Board vide letter dated 01.01.2025 directed the local bodies engaged with private agencies to submit the information including valid consent to operate from the KSPCB, valid agreement/MoU with the disposal facility/treatment, quantity of waste transferred to Cement Factories for the year 2024, destination/Facility where the waste is disposed, copy of the tender notification/ Empanelment notification, officer designated for tracking the GPS for ensuring that it reaches the right destination, the copy of manifest duly signed by the receiver (treatment/disposal facility) for the year 2024, details of vehicles installed with GPS including vehicle number, E WAY BILL for 2024, copy of the annual report by the private agencies who were empanelled of the year 2024. The copy of the letter of the same is produced herewith and marked



*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

as **Annexure R6(O-1)**. A Direction has been issued vide letter No. PCB/HO/EE3/OA312/2024/NT&DR dated 17.01.2025 to all local bodies to provide adequate facilities to fill the gap in solid and liquid waste management in a time bound manner . Unless otherwise Environmental Compensation will be levied from Local bodies. Copy of the Direction of the same is produced herewith and marked as **Annexure R6(O-2)**.

22. It is respectfully submitted that regarding vigil monitoring in the entire State, directions were given to the Director General of Police, State Police Headquarters, the Transport Commissioner Motor Vehicle Department, the Excise Commissioner, Excise Commissionerate, the Commissioner, GST Department vide letter dated 23.12.2024 to take urgent necessary action for vigilant monitoring of the vehicles at the check post along the borders adjoining Tamil Nadu and Karnataka. The copy of the letter of the same is produced herewith and marked as **Annexure R6(P-1)**. The Local Self Government Department vide letter dated 24.12.2024 was instructed to take necessary action to avoid illegal disposal of waste to the neighbouring states and to ensure proper disposal of solid waste from Tirunelveli. The copy of the letter of the same is produced herewith and marked as **Annexure R6(P-2)**.

23. In compliance with the order of Hon'ble National Green Tribunal in OA 100/2021 dated 24.12.2021, the Kerala PCB has developed a GPS based online vehicle tracking mechanism for monitoring interstate movement of commercial goods vehicle carrying waste. Responsive web applications for Pollution Control Board and waste generators, receptors and mobile Apps for drivers and enforcement authority are key features. The purpose of this system is to enable the provision to monitor the entire waste management processes starting from occupier (waste generator) to transporter and to the receiver (disposal end) with real-time vehicle tracking with help of GPS



*Sheela*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

system installed in the transporting vehicle with violation detection and alerts. The web portal is [etracks.kerala.gov.in](http://etracks.kerala.gov.in) and mobile Apps are available for transporter and enforcement authority respectively.

24. The Secretary, Environment Department reviewed the progress of developing the portal on 21.12.2024, a copy of minutes is produced herewith and marked as **Annexure R6(Q)**. Currently, the portal is live on 27th December 2024. The application is now available on the Play Store as well and can be downloaded and installed by the respective stakeholders to start using the app. The user manual is under preparation and will be shared with the respective stakeholders soon. Trial run of the portal is being done using the mobile app for transporter.

25. It is humbly submitted that the online vehicle tracking system will be operational in full swing by registering waste generators, within Kerala State, transporters and waste receivers within and outside the State. In order to collect details of waste receivers (Cement Plants), Karnataka SPCB was addressed on 04.12.2023. The copies of the letters are produced herewith and marked as **Annexure R6(R-1)**. The Karnataka Pollution Control Board has submitted a list of Cement Factories vide letter No. PCB/17 CAT/2024/5245, dated 04.01.2024 is produced herewith and marked as **Annexure R6(R-2)**. The Board has already addressed Cements Plants in Tamil Nadu and Karnataka vide letter No KSPCB/HO/EE3/SWM/KA-C OM/2024 dated 16.11.2024. M/s.Chettinad Cement Corporation Pvt Ltd -has only responded to the letter. copies of both are herewith produced and **Annexure R6(R-3) & Annexure R6(R-4)** For the registration of transporters in other States, vehicle numbers are to be registered in Surakhsha Mithra APP.



*SulA7*  
**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**

26. It is humbly submitted that the continuous efforts will be taken by the Board for making the Online Vehicle Tracking portal, developed as instructed by the Hon'ble National Green Tribunal, fully functional with the support of stakeholders including neighbouring states.
27. It is respectfully submitted that the matter is viewed seriously and being followed up with utmost care, strict vigil and sincere efforts will be taken by the KSPCB to avoid such mishaps.

All that stated above are true to the best of my knowledge, information and belief.

Dated this the 17<sup>th</sup> day of January, 2025.



*SHEELA A M*  
**MEMBER SECRETARY**

**Dr. SHEELA A. M.**  
**MEMBER SECRETARY**